

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2207/2011

(Arising out of impugned final judgment and order dated 24/09/2010
in CR No. 213/2010 passed by the High Court Of Judicature at
Allahabad)

M/S LARSEN & TOUBRO LTD.

Petitioner(s)

VERSUS

M/S MAHARAJI EDUCATIONAL TRUST

Respondent(s)

(With appln(s) for exemption from filing O.T. and for permission to
file Vol. IV and permission to file rejoinder affidavit and office
report)
(For Final Disposal)

Date : 26/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. Ashok Desai, Sr. Adv.
Ms. Rukhmini Bobde, Adv.
Ms. Nandita Bajpai, Adv.
M/s. Parekh & Co., Adv.

For Respondent(s)

Mr. Amit Anand Tiwari, Adv.

UPON hearing the counsel the Court made the following
O R D E RList the matter on a non-miscellaneous day in
the last week of April, 2016.(DEEPAK MANSUKHANI)
COURT MASTER(INDU BALA KAPUR)
COURT MASTER

Signature Not Verified

Digitally signed by
DEEPAK MANSUKHANI
Date: 2016.02.27
10:15:15 IST
Reason: